

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 101 OF 2018

Dated: 4th December, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

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| BSES Rajdhani Power Ltd. & Anr. | | Appellant(s) |
| Vs. | | |
| Indraprastha Power Generation Company Ltd. & Anr. | | Respondent(s) |

Counsel for the Appellant (s) : Mr. Rahul Kinra
Mr. Ashotosh K.Srivastava

Counsel for the Respondent (s) : Mr. M.G. Ramachandran
Ms. Poorva Saigal for R-1

Mr.Naveen Hegde, for
Mr. Nikhil Nayyar for R-2

ORDER

The learned counsel, Mr. Rahul Kinra, appearing for the Appellant prays for four weeks time to file rejoinder in this matter.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Four weeks' time is granted to the learned counsel appearing for the Appellant to file rejoinder in this matter on or before 02.01.2019, after duly serving copy on the other side.

List this matter on **04.02.2019**, as agreed by the learned counsel appearing for the Appellant.

(Ravindra Kumar Verma)
Technical Member
bn/kt

(Justice N. K. Patil)
Judicial Member